

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

25.02.2013

CP 57/2012 (OA No. 268/2005)

Mr. Hemant Sharma, Proxy counsel for
Mr. R.D. Rastogi, Counsel for applicant.
Mr. Krishna Verma, Counsel for respondents.

Having heard the rival submissions of the respective parties on Contempt Petition and upon perusal of the Office order dated 15.10.2012 (Annexure R/1), we are satisfied that the order passed by this Tribunal on dated 17.12.2009 has been complied with as the applicant was reinstated back in service and admissible pay & allowances are paid to him. The reply filed by the respondents is taken on record.

In view of this fact that the substantial compliance has been made by the respondents, the present Contempt Petition has become infructuous and is dismissed accordingly. Notices issued to the respondents are hereby discharged.

Anil Kumar

(Anil Kumar)
Member (A)

K. S. Rathore

(Justice K.S.Rathore)
Member (J)

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